



കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 744/2018/LBR.

Thiruvananthapuram, 22nd June 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, S. U. T. Hospital, Kochulloor, No. 412, Opposite of Sreebalasubrahmanya Swami Temple, Thiruvananthapuram and the worker of the above reffered establishment Smt. Jolly Renjith, S., Jolly Bhavan, Missionkunnu, Nilamel P. O., Kadakkal, Kollam in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 31/2018/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Jolly Renjith, Nursing Assitant at S. U. T. Royal Hospital, Ulloor by its management is justifiable ? If not what reliefs she is entitled to?

(2)

G.O. (Rt.) No. 745/2018/LBR.

Thiruvananthapuram, 22nd June 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Force-10 Protection Service (P) Ltd. DNo.-41/2445,

Sreekala Road, Near Ernakulam Medical Centre, Vennala P. O., Kochi-682 028 and the worker of the above referred establishment Smt. Sandhia, C. V., Kanchana House, Chatham Parambil House, XV 495-Mariappady, Karukunnu, U. C. College P. O., Aluva-683 102 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Sandhia, C. V., Protection Officer, Force 10 Protection Service (P) Ltd., Vennala P. O., Kochi-682 028 by the management of Force 10 Protection Service (P) LTD, Vennala P. O., Kochi-682 028 is justifiable or not? If not, what relief she is entitled to get ?

(3)

G.O. (Rt.) No. 757/2018/LBR.

Thiruvananthapuram, 25th June 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, M. I. C. School, Akalad P. O., Chavakkad, Thrissur-680 518 (2) Sri Shanavas, Manager, M. I. C. School, Akalad P. O., Chavakkad, Thrissur-680 518 and the workman of the above referred establishment Sri Mamu, Anchingal Veedu, Akalad P. O., Chavakkad, Thrissur-680 518 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of the employment to Sri Mamu (Watchman) by the management of MIC School, Akalad, is justifiable? If not, what relief he is entitled to get” ?

(4)

G.O. (Rt.) No. 774/2018/LBR.

Thiruvananthapuram, 28th June 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Dennus Davis, Managing Director, Blue dan Hyper Market, Peringottukara, Kizhakkummuri P. O., Thrissur-680 565 and the worker of the above referred establishment Smt. Preethi Joshi, Chulliyil Veedu, Chazhur P. O., Thrissur-680 571 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of the employment of Smt. Preethi Joshi, Sales Staff by the employer of Blue Dan Hyper Market is justifiable ? If not, what relief she is entitled to get”?

(5)

G.O. (Rt.) No. 776/2018/LBR.

Thiruvananthapuram, 28th June 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Asanarukunju, Proprietor, M. A. K. Cashew Factory, Thottathara, Arkkannur P. O., Kollam and the worker of the above referred establishment Smt. Mohini, Saumya Vilasam, Akkal P. O., Perappayam, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Mohini, Cashew shelling worker by the management M. A. K Cashews, Thottathara, Ayoor, Kollam is justifiable or not ? If not what relief she is entitled to ?

(6)

G.O. (Rt.) No. 777/2018/LBR.

Thiruvananthapuram, 28th June 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chairman and Managing Director, Akbar Travels of India Pvt. Ltd, Head Office, Akbar Bhavan-69-71, Jenjekar Street, Near Crawford Market, Mumbai-400 003 (2) the Manager, Akbar Travels of India Pvt. Ltd, Tirur Branch Office, K. H. Complex, Near Municipal Bus Stand, Pan Bazar, Tirur, Malappuram-676 101, and the worker of the referred establishment represented by Smt. Shaheela Salim, Mylanchi, Arikanchira, Paravanna P. O., Tirur, Malappuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Shaheela Salim, Mylanchi, Arikanchira, Paravanna P. O., Tirur by the employer, Chairman and Managing Director, Akbar Travels of India Pvt. Ltd, Head Office, Akbar Bhavan-69-71, Jenjekar Street, Near Crawford Market, Mumbai-400 003 is justifiable or not? If not, what are relief she is entitled to ?

By order of the Governor,

LOLA. P.,

Deputy Secretary to Government.